

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) Nos.28252 of 2011, 9504, 15821 & 15832 of 2015

Maitree Sansad, Sutahat, Cuttack **Petitioner**
(In W.P.(C) No. 28252 of 2011)

Mr. S.K. Das, Advocate

-versus-

State of Odisha & Others **Opp. Parties**
Mr. Debakanta Mohanty, Addl. Govt. Advocate

Arati Mallik **Petitioner**
(In W.P.(C) No. 9504 of 2015)

Mr. Rabi Narayan Nayak, Advocate

-versus-

State of Odisha and Others **Opp. Parties**
Mr. Debakanta Mohanty, Addl. Govt. Advocate

Arun Kumar Budhia **Petitioner**
(In W.P.(C) No. 15821 of 2015)

In person

-versus-

State of Odisha & Others **Opp. Parties**
Mr. Debakanta Mohanty, Addl. Govt. Advocate

Kodanda Kumar Bhuyan **Petitioner**
(In W.P.(C) No. 15832 of 2015)

Mr. Nibas Chandra Mishra, Advocate

-versus-

State of Odisha and Others **Opp. Parties**
Mr. Debakanta Mohanty, Addl. Govt. Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE M. S. RAMAN

ORDER
20.02.2023

Order No.

39. 1. On 19th July, 2022 Mr. L. Samantaray, learned Additional Government Advocate had undertaken that report submitted by the Advocates' Committee would be examined and corrective action would be taken.
2. Mr. A. Mohanty, learned counsel for the Petitioner in W.P.(C) No.28252 of 2011 and Mr. Budhia who appears in person, point out that the said order not yet been complied with.
3. Mr. Debakanta Mohanty, learned Additional Government Advocate states that Mr. Samantaray who usually appears, is in some personal difficulty today. He assures the Court that an affidavit by way of compliance with the above order dated 19th July, 2022 will be filed on or before 15th March, 2023 with an advance copy to the Petitioners, who are permitted to respond thereto, before the next date.
4. List on 5th April, 2023.

(Dr. S. Muralidhar)
Chief Justice

(M. S. Raman)
Judge